

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF KUMAR PROPACK PRIVATE LIMITED RELEVANT PARTICULARS		
1.	Name of corporate debtor	Kumar Propack Private Limited
2.	Date of incorporation of corporate debtor	9 th December, 2016
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Jharkhand
4.	Corporate Identity No. / Limited Liability Identification No of corporate debtor	U21099JH2016PTC009350
5.	Address of the registered office and principal office (if any) of corporate debtor	Duplex-92, VI th Phase, Vijaya Heritage Uliyan, Kadma Jamshepur, Purba Singhbhum, Jharkhand- 831005
6.	Insolvency commencement date in respect of corporate debtor	Order dated 13 th July 2022 (Order received as on 15 th July, 2022)
7.	Estimated date of closure of insolvency resolution process	8 th January 2023 (180 th day from the date of commencement)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Rashmi Agarwalla (Registration No IBBI/IPA-001/IP-P01461/2018-2019/12281)
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Registered address: - 74/10 Lala Babu Shire Road, Belurmah, Howrah-711202 Email Address - rashmivika10@yahoo.co.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	7th Floor, 714- Marshall House, 33/1 N.S Road, Kolkata-700001 Email: kumarppcirp@yahoo.com
11.	Last date for submission of claims	30th July, 2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class (es): Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. 2. Not Applicable 3.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	1. Web link: https://ibbi.gov.in/downloadform.html 2. Not Applicable

Notice is hereby given that the National Company Law Tribunal, Kolkata has ordered the commencement of a corporate insolvency resolution process of M/s. Kumar Propack Private Limited as on Wednesday, 13th July, 2022 (order received on 15/7/2022).

The creditors of M/s. Kumar Propack Private Limited are hereby called upon to submit their claims with proof on or before Thursday, 30th July, 2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 16th July, 2022

Place: Kolkata




Rashmi Agarwalla

Name and Signature of Interim Resolution Professional
Registration No IBBI/IPA-001/IP- P01461/2018-2019/12281